

*Quality control in a way upheld by S.C. in writ petition 141 of 1959 dated 30.11.60*

20 Salaries and Allowances of Members of Parliament [ACTS 9 AND 10]

*(Amrit Bausheh co Ltd)*

THE SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) ACT, 1955

*She Bille 9 A.P.)*

*Repealed by Act 58 of 1960, S. 2 & Sch. I (wef. 28-12-60)*

ACT NO. 9 OF 1955

[29th March, 1955]

An Act to amend the Salaries and Allowances of Members of Parliament Act, 1954.

BE it enacted by Parliament in the Sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Salaries and Allowances of Members of Parliament (Amendment) Act, 1955. Short title and commencement.

(2) It shall come into force on the first day of April, 1955.

2. In clause (a) of sub-section (1) of section 4 and in clause (a) of section 5 of the Salaries and Allowances of Members of Parliament Act, 1954 (hereinafter referred to as the principal Act), for the words "one second class fare", the words "one first class fare" shall be substituted. Amendment of sections 4 and 5, Act 30 of 1954.

3. In section 6 of the principal Act, for the words "second class pass", the words "first class pass" shall be substituted. Amendment of section 6, Act 30 of 1954.